

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

D.A. No. 1545/95

Date of decision 13.9.95

Hon'ble Shri N.V. Krishnan, Acting Chairman
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Smt. Sunita Devi
w/o Shri Purshotam Lal
r/o 78/12, Subzi Mandi,
Delhi.

... Applicant

(By Advocate Shri S.K.Sawhney)

Versus

1. Union of India through
Genl. Manager,
Northern Railway, Baroda House,
New Delhi

2. Divisional Railway Manager,
Northern Railway, DRM'S office
Chelmsford Rd., New Delhi

3. Divisional Supdtg.Engineer(Estate)
D.R.M.Office,
Northern Railway,
New Delhi.

... Respondents

ORDER (ORAL)

(Hon'ble Shri N.V.Krishnan, Acting Chairman)

The applicant has claimed for the following
reliefs:-

- (i) Direct the respondents to grant
appointment to the applicant on
compassionate grounds.
- (ii) Direct the Respondents to regularise
the Railway Quarter in the name of
the applicant after her appointment
on Compassionate grounds."

We notice that the applicant had made a representation
at Annexure A-3 dated 30-12-1994. It is mentioned
therein that the /husband has been missing since
25-11-1993. Therefore, applicant has requested for
compassionate appointment. That representation has
not been disposed of.

2. On the last occasion, we recorded that the
proper course would be to direct the respondents to

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dispose of the Annexure A-3 representation in accordance with law. Applicant has also prayed for an interim direction that the respondents should not evict the applicant from the Govt. quarter which was allotted to her husband. Notice has been given to the respondents.

3. None is present for the respondents, though called twice. In the circumstances, after hearing the learned counsel for the applicant and after perusing the records, we direct the respondent No.2 to whom the representation has been made on 30.12.94 (Annexure A-3) to dispose it of within a period of two months from the date of receipt of this order in accordance with law under intimation to the applicant. In case that representation has already been disposed of, the respondents are directed to serve a copy of the earlier order to the applicant.

4. We further direct that until action taken as above is taken, the respondents shall not dispossess the applicant from the quarter allotted to her husband. This order in respect of allotment of quarter shall abide by the order that may be passed on the representation regarding compassionate appointment. O.A. is disposed of accordingly.

Lakshmi Srinivasan
(SMT LAKSHMI SWAMINATHAN)
MEMBER(J)

N.V. Krishnan
(N.V. KRISHNAN)
ACTING CHAIRMAN